

can make some arrangement, well you do it. But, then, we can take up the Statutory Resolution, discuss today and we can continue it tomorrow also.

know what is to be taken up. I am very sorry. I do not want to say anything. I should know what you want me to do.

*(Interruptions)*

17.04 hrs.

INDIAN TELEGRAPH (AMENDMENT) BILL\*

*[English]*

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): Mr. Speaker, Sir, I may be given permission to introduce a Bill further to amend the Telegraph Act.

MR. SPEAKER: I have no objection to doing anything, provide the Members do not object to it. But if every time, every Bill is brought forward like that ....*(Interruptions)*

SHRI SUKH RAM: It is a very simple Bill..

MR. SPEAKER: Let it be introduced. We will see what can be done.

SHRI SUKH RAM: I beg to move for leave to introduce a Bill further to amend the Indian Telegraph Act, 1885.

MR. SPEAKER: The question is:

"That the leave be granted to introduce the Bill further to amend the Indian Telegraph Act, 1885.

*The motion was adopted.*

*(Interruptions)*

MR. SPEAKER: We will have an occasion to discuss it. It will go to Standing Committee and all those things.

....*(Interruptions)*

SHRI SUKH RAM: Sir, I introduce the Bill.

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRIMATI SHIELA KAUL): What about the Delhi Rent Bill?

MR. SPEAKER: This is exactly my difficulty. I do not know what to take up. I do not know what is to be taken up. I should

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): Yesterday, most of the Members had participated in the debate on Delhi Rent Bill. When it was about to be passed at that time Half-an-Hour discussion came up before the House and that is why it was postponed. *(Interruptions)*

*[Translation]*

SHRI RAM VILAS PASWAN: This is the work of Minister of Parliamentary Affairs.

*[English]*

MR. SPEAKER: It is not only for the Parliamentary Affairs Minister. But there are many other things. Not only the Government, we are also responsible for that.

....*(Interruptions)*

*[Translation]*

*[English]*

SHRI RAM VILAS PASWAN: If you say then we agree to *(interruptions)*

MR. SPEAKER: Let us not go on like this. We will taken up the Resolution and after the Resolution is over, we will take up the Bill tomorrow.

17.09 hrs.

STATUTORY RESOLUTION RE: APPROVAL OF CONTINUANCE IN FORCE OF THE PROCLAMATION IN RESPECT OF JAMMU AND KASHMIR

*[English]*

THE MINISTER OF HOME AFFAIRS (SHRI S.B.CHAVAN): Sir, I beg to move the Resolution:

"That this House approves the continuance in force of